

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL NEW DELHI**

**Dated 22<sup>nd</sup> December, 2021**

**Telecom Petition No.9 of 2017**

Bharti Airtel Ltd. & Anr

.....Petitioners

Versus

Union of India

....Respondent

**BEFORE:**

**HON'BLE MR. JUSTICE SHIVA KIRTI SINGH, CHAIRPERSON**

**HON'BLE MR. SUBODH KUMAR GUPTA, MEMBER**

For Petitioner : Mr. Lakshmeesh S. Kamath, Advocate

For Respondent : Mr. Dhruv Tamta,

**ORDER**

In the Judgement and order dated 21.12.2021, an inadvertent typographical error has occurred in the last paragraph (Paragraph-23) of the said judgement. Instead of "impugned Clause (iiii)", the relevant words shall be read as "impugned Clause (iii)" in the first line of said paragraph.



.....  
**(Shiva Kirti Singh)**  
**Chariperson**

.....  
**(Subodh Kumar Gupta)**  
**Member**

sks